

**CENTRAL INFORMATION COMMISSION**  
**Club Building (Near Post Office)**  
**Old JNU Campus, New Delhi - 110067**  
**Tel: +91-11-26161796**

Decision No. CIC/SG/A/2009/003203/6692  
Appeal No. CIC/SG/A/2009/003203

**Relevant Facts emerging from the Appeal:**

Appellant : Mr. Rambir Singh,  
819, Rav Fateh Singh Marg  
Kapaskheda, New Delhi  
110037

Respondent : Mr. Vivek Kumar Tripathy  
Public Information Officer & SDM (SW)  
**Govt. of NCT of Delhi**  
Vasant Vihar, DC Officer,  
Kapaskheda, New Delhi-110037

RTI Application filed on : 17/08/2009  
PIO replied : 14/09/2009  
First appeal filed on : 25/09/2009  
First Appellate Authority order : 09/11/2009  
Second Appeal received on : 08/12/2009  
Date of Notice of Hearing : 05/01/2010  
Hearing Held on : 04/02/2010

Sr.	Information sought	PIO's reply
1.	In decision no. CIC/SG/A/2009/001936 dated the commission has issued the show cause notice to Y.V.V.Rajshekhar that why penalty should not be levied on him. What reply was given of that notice? Provide the copy of that reply.	The copy of the reply has been sent to CIC dated 28/04/2009 and the copy of that is enclosed.
2.	What action was taken on that show cause notice to Y.V.V.Rajshekhar.	As the copy of reply has been sent already to CIC, no action has been taken.
3.	The copy of this show cause notice was forwarded to which officers and what action has been taken by them?	The copy of this information was sent to B.D.O.(SW). B.D.O>had sent the reply of the notice to CIC.
4.	Y.V.V.Rajshekhar who did not work in time ,what action has been taken against him?	As replied in query no.1
5.	Has the show cause notice been filed?Provide the reason.	Letter no. 105 dated by B.D.O. & ADM dated 16/04/2009 and 3549 dated 28/04/2009 has been sent.
6.	Y.V.V.Rajshekhar did not work in time,vigilance inquiry of that will be held till when?	As replied in query no. 1, no action can be taken.

**First Appeal:**

Unsatisfactory reply from PIO as the action can be taken according to the letter no. 105 dated 16/04/2009 by BDO.

**Order of the FAA:**

Since the matter is consideration before CIC, the Appellant is directed to seek relevant information regarding action proposed in case of ADM(SW) from CIC.

**Ground of the Second Appeal:**

As the matter is pending before the Hon'ble CIC, the second appeal is submitted.

**Relevant Facts emerging during Hearing:**

The following were present:

Appellant: Mr. Rambir Singh;

Respondent: Mr. B.L.Meena, Naib Tehlidar on behalf of Mr. Vivek Kumar Tripathy PIO & ADM;

The appellant wanted information about the fate of the showcause notice issued by the Commission. He could have very well asked the Commission about this. The PIO has provided whatever information was available with him.

**Decision:**

The Appeal is dismissed.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

**Shailesh Gandhi**  
**Information Commissioner**  
**04 February 2010**

*(In any correspondence on this decision, mention the complete decision number.)<sub>(RR)</sub>*